

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir. A contract for the procurement of 12 AW-101 helicopters for VIP transportation was signed between Ministry of Defence and M/s Agusta Westland Limited, United Kingdom on 8th February, 2010.

(b) and (c) There were no objections raised by the Ministry of Finance relating to any security concern nor were there any security concerns raised by the SPG or the IAF.

Denial of PB-4 and GP, Rs.10,000 to defence service doctors

4350. SHRI KALRAJ MISHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether Defence service doctors are denied the Pay-Band IV with a grade pay of Rs.10,000/- (p.m.) as part of the Assured Career Progression, as it is given to all Central Government doctors including the civilian doctors in the Ministry of Defence;

(b) if so, the reasons therefor; and

(c) whether it is the policy of Government to offer incentives to doctors joining Armed Forces including hard posting allowance?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) (a) to (c) Terms and conditions of service as also pay and promotion avenues of Armed Forces Medical Services are different and specific to their employment and as such Dynamic Assured Career Progression (DACP) is not applicable.

2. Doctors joining Armed Forces are entitled for those allowances which are applicable to regular officers including hard posting allowance.

Opening of defence production to MNCs' and private sector

4351. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government has decided to open defence production for multinationals and private industrial houses; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Since May 2001, the defence sector has been opened to 100% private participation with FDI up to 26% permitted, both subject to licensing.

(b) DIPP issues Industrial license to private sector companies against their application, for production of various defence item, in consultation with Ministry of Defence. So far 127 LOIs/ILs have been issued to various private sector companies for production of various defence items.

Setting up of a new shipyard by HSL

4352. SHRI NAND KUMAR SAI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken final decision to set up a new shipyard by Hindustan Shipyard Limited (HSL) to cater the requirements of Merchant Shipping Sector for ship repair and shipbuilding;

(b) if so, the details thereof and the salient features thereof;

(c) if not, the reasons for delay in this regard; and

(d) the time by when the decision for setting of new shipyard will be finalized?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (d) The Government has transferred Hindustan Shipyard Limited (HSL), Visakhapatnam from Ministry of Shipping to Ministry of Defence on "as is where is basis" and has accorded "in principle" approval for setting up a new shipyard of international standards on a PPP mode as a joint venture under Ministry of Shipping. Presently, Ministry of Shipping is proposing to conduct a feasibility study for setting up the new Shipyard.

Compensation to Jawans killed by Naxals and Maoists

4353. PROF. ANIL KUMAR SAHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has formulated any plan to combat Maoists and Naxalites;

(b) if so, the details thereof;

(c) whether Government has activated that plan and if so, the result thereof;

(d) the number of jawans killed by Maoists and Naxalites during the last three years and steps taken to compensate and rehabilitate their families; and

(e) the details of compensation etc., cases pending with CRPF, BSF, CISF etc. for more than three years together with reasons thereof and steps taken to clear all pending cases within a time-frame?